

[Shri V. Gopalsamy]

fore, I myself inaugurated their fast. So. I would like to request the Government through you to make a thorough enquiry about the conditions of the repatriates who have come from Sri Lanka and also give a direction to the Tamil Nadu Government to protect the interests of the repatriates who have come from Sri Lanka under the Shastri-Sir mavo Pact because the Tamil Nadu Government is hand in glove with the plunderers. Tan India and South India Viscose, and is actually harassing these people who have been suffering the system of bonded labour all these years.

SHRI M. KADHARSHA (Tamil Nadu): Sir, I have to make a clarification because this happened in my place. Sir, all the labourers have been brought into the co-operative fold. Therefore, there is no bonded labour...

SHRI V. GOPALSAMY: Even today the Hindu has stated: "Tamil Nadu is going back on its promise to rehabilitate the bonded labour."

SHRI M. KADHARSHA: Whatever appears in newspaper cannot be taken as the truth.

SHRI V. GOPALSAMY: Even today the Hindu has said that Tamil Nadu Government has gone back on its promise to rehabilitate the bonded labour.

SHRI M. KADHARSHA: There was transfer of three or four Sub-Collectors...

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): You can raise a Special Mention.

SHRI V. GOPALSAMY: The Chief Secretary extended an apology to the Supreme Court.

THE VICE-CHAIRMAN: Mr. A. G. Kulkarni,

REFERENCE TO THE PROPOSED DINNER TO THE UNION MINISTER OF STATE FOR LAW BY DELHI JUDICIAL SERVICE OFFICERS.

SHRI A. G. KULKARNI (Maharashtra): Sir I am drawing through you, not only the attention of the Government but of the Prime Minister of this country. I am more worried because the Prime Minister himself in his

Centenary speech in Bombay advised—as a Congressman I value his advice to political workers, to whatever party they may belong—that political workers should not be power-brokers, should not be peddlers, should not be sycophants and so on and so forth. Now there is a news item—it is a very serious news item and the Prime Minister will have to take cognizance—that a dinner party for a Central Minister is to be hosted by the officers of the Delhi Judicial Service. I am really flabbergasted to go through this news item. I will quote only one or two lines. It is in the Hindustan Times, dated 23rd July. It is stated:

"There seems to be a virtual uproar among the judiciary. Who is hosting? Where is the money coming from? why hasn't anyone asked for contribution?"

This is the position as far as the judiciary is concerned. It is also stated—again I quote:

"...Signed by the President of the Delhi Judicial Service Association who is also the Personal Secretary of the Minister..." Sir, if you go through such news in the Hindustan Times, a very prestigious paper, how do you feel? Already the political system is subverted. People have lost faith in the political system and democracy. The low moral standards of the politicians, their attitude towards money, this money-grabbing this has created a low profile of the politicians in this country. And a person like me who has been brought up in the old traditions...

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANSPORT (SHRI RAJESH PILOT): Retire.

SHRI A. G. KULKARNI: I will retire, but before retiring and giving place to you boys, first I will educate you. Then I will retire.

SHRI V. GOPALSAMY: They deserve it (Interruptions).

SHRI A. G. KULKARNI: He also needs education. Okay. I will teach him. The point is, the Prime Minister of this country gives advice as to what is needed of a Congress worker. I can say that it is also applicable to all the political parties. I am not talking only of this party or that

party. Here it is stated that he is his Personal Secretary. Who brought the money? No body has stated from where the money came. When the entire system is being challenged, what we are doing is subverting the democracy by tampering with the pillars of democracy. Judiciary is a pillar of democracy. Freedom of press is a pillar of democracy. If you are tampering with the pillars of democracy like this, with due respect to my friends that side, a political party giving its tickets for Rajya Sabha or a State Assembly to serving judges, to sitting judges, what does it mean? The judge retires or resigns at 11 o'clock, immediately applies for a nomination. What does it mean? My point is this Ministers personal assistant is hosting a party on behalf of the judicial officers because there are fourteen promotions expected to be made in a very short time...

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): Mr. Kulkarni, it is a very serious allegation. The document must be laid on the Table of the House...

SHRI A. G. KULKARNI: You are so kind, Sir. If you allow me to put it on the Table, I shall only be too glad to do it...

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): Or you can give it to the Minister.

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAHI): It is a newspaper cutting. It is not a document. It cannot be laid on the Table.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): I thought he had a certain document. In that case...

SHRI A. G. KULKARNI: You asked me to place it on the Table and I have done it. I have done my duty...

SHRIMATI KRISHNA SAHI: On a point of order...

SHRI A. G. KULKARNI: Why is the Minister rising on a point of order? I do not understand. Here a personal secretary of the Minister of Law, Shri Bhardwaj, is arranging parties in Claridges Hotel and at whose expense? Why is Bhardwaj allowing all these sycophants thereby bringing the entire political system of the Government into disrepute?

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): It is only a newspaper report. I thought you had some document with you. A newspaper can not be placed on the Table. If there is any document, then you may please put it on the Table of the House. The Minister can see the newspaper himself or the informations can be given to him.

SHRI A. G. KULKARNI: With due respect to you, Justice Mitra asked me from what I was reading. I said loudly the 'Hindustan Times' of 23rd July. Anyway, I come to the point...

SHRI K. MOHANAN (Kerala): Ask the Minister to move a privilege motion against the press.

SHRI A. G. KULKARNI: So, the Problem is about tampering with the judiciary—the High Court judges, the Supreme Court judges whose, what you call tenure is coming to an end in six months or eight month.. carrying favours with the Minister of Law so that their tenure may be extended for another two years. If the ruling party and the Government are tampering with the judiciary by such means, what is the use of the Prime Minister giving advice to his political workers that they should be above board and they should not become power-brokers or pedlars or moneygrabbers? So I draw the attention of the Prime Minister. This is an important news. It shows that this Government is not very serious about our democracy. They are playing in an amateurish way in the Government.

REFERENCE TO THE STRIKE BY DOCTORS IN MEDICAL COLLEGES OF BIHAR

श्री जगदम्बी प्रसाद यादव : (बिहार)
माननीय उपमहाध्याक्ष जी, बिहार तो ऐसे ही पिछड़ा हुआ है और शासकिय माने में तो उस से भी गया गुजरा है, लेकिन दुर्भाग्य है कि 15 जुलाई को पटना मेडिकल कालेज के डाक्टरों पर लाठी चार्ज हुआ और उस लाठी चार्ज के खिलाफ जो सात डाक्टरों को गिरफ्तार किया गया है उसी में पटना मेडिकल कालेज ही नहीं बिहार के जो 9 मेडिकल कालेज के अस्पताल है उन सब